

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.130/2014
I.A-74/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th July, 2017, 10.30 A.M

Name of the Company		Bakul Keshav Lal Chandaria -Vs- CESC Limited.	
Under Section		59	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS SIDDHI DHANDHARIA
PRACTISING COMPANY SECRETARY

Petitioner

Siddhi
18/07/17

2 TARUN AICH
ADVOCATE

RESPONDENT
NO 2

18.7.2017

ORDER

Ld. Pr. CS for the petitioner and Ld. Counsel for the respondent no. 2 are present.

Ld. Pr. CS for the petitioner has informed that she has to file rejoinder but she could not file the rejoinder as the petitioner is not in India and on this ground she prayed that 3 weeks further time may be allowed. Prayer is allowed. Rejoinder may be filed within 3 weeks.

List the matter on 18/08/2017.

Sd/-
(Vijai Pratap Singh)
Member (J)

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